

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH - I  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24.09.2020 AT 10.30 AM. THROUGH VIDEO CONFERENCING:

PRESENT: SHRI R. VARADHARAJAN, MEMBER-JUDICIAL

APPLICATION NUMBER : IA/299/2020 IN  
PETITION NUMBER : TCP/95/IB/2018  
NAME OF THE PETITIONER(S) : REGIONAL DIRECTOR (SURANA INDUSTRIES)  
NAME OF THE RESPONDENT(S) : RAMAKRISHNAN SADASIVAN & 3 ORS  
UNDER SECTION : SEC 60(5) OF IBC 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

The representation is made for the Regional Director, Southern Region, MCA in the Application herein by one Mr. K. Ramana Moorthy, Central Government Standing Counsel through video conferencing mode.

It is represented by the Standing Counsel that he is coming in the place of Mr. Adithya Reddy, Mr. Swarnam J Rajagopalan and Ms. Naveena. D, Advocates, who had earlier filed this Application on behalf of the R.D. In view of the change in the Standing Counsel, he is now appearing for the Applicant represents that he needs some time to peruse the file to make representations. In relation to a query posed by this Tribunal as to whether service in relation to all respondents, as the Applicant it is seen has impleaded R1 to R8, the very same refrain as above is being taken by the Central Government Counsel. Lis complete  
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However, Mr. Ramakrishnan Sadasivam being the 1<sup>st</sup> Respondent in the Application is appearing in person and Learned Counsel for R4 Mr. K. Surendran, Advocate are present through video conferencing mode. In relation to 1<sup>st</sup> and 4<sup>th</sup> Respondents who have entered appearance either in person or through their Counsel seek some time to file reply / counter to the Application in view of the serious allegations that have been made. Taking into consideration the said representation, let these Respondents file their counter within a period of four weeks from today.

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In relation to the other Respondents, Learned Standing Counsel for the Central Government is directed to confirm service of the Application upon these Respondents. Let a fresh notice be also taken to these Respondents, save R1 and R4 within a period of two weeks from today and let an affidavit of service / compliance in relation to abiding by the directions of this Tribunal in relation to the service of notice on these Respondents be filed before this Tribunal within a period of two weeks thereafter. Post this Application on **27.11.2020**.

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**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

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